$~ 7 (of 16.11.2026)

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

\# **CNR No. DLHC010529012026**

\+ **W.P.(C) 16253/2026 & CM APPL. 76116/2026, CM APPL. 76117/2026, CM APPL. 76118/2026, CM APPL. 78581/2026**

DR. NISHANT SONI & ORS. .....Petitioner

Through: Mr. Varun Singh, Mr. Parajat, Ms. Arushi Vig, Mr. Ashhab Khan, Ms. Urvashi Chauhan & Ms. Kajal Gupta, Advs.

versus

UNION OF INDIA & ORS. .....Respondent

Through: Mr. Jagdish Chandra, CGSC with Mr. Keshav Pawar, GP & Ms. Aishwarya Sinha, Ms. Maanya Saxena, Ms. Sanskriti Sharma & Ms. Vinita Solanki, Advs. for R-1, 2 & 3.

Mr. Rajiv Nayar, Sr. Adv. with Mr. Vedanta Verma, Mr. Ashok Sarogi, Mr. Sunil & Mr. Vibhor Kush, Advs. for R-4.

CORAM:
HON'BLE MR. JUSTICE AMIT MAHAJAN

O R D E R

% 17.11.2026

1. This matter has been listed today on account of declaration of holiday on 16.11.2026 *vide* notification No. 110/G-4/Gen1.-I/DHC dated 11.11.2026.

2. Petitioners are the practicing doctors who apprehend that the Trailor of the subject film projects the doctors in a manner which is defamatory.

3. It is the petitioners' case that such incorrect projection of the Doctors has also led to violence in some parts of the country against the frontline healthcare workers.

4. Learned counsel for the petitioners submits that the Doctors, in

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any case, face the attacks from the disgruntled family members of the patients. Thus, such films projecting the doctors in a bad light, further create an atmosphere to the detriment of the frontline healthcare workers.

5. Petitioners are also aggrieved that the representations made by them, to the concerned authorities, have not been addressed.

6. Learned Sr. Counsel for Respondent No. 4 submits that the movie is the remake of the original Malayalam movie '*Joseph*'. He submits that undisputedly the said movie has never been banned by the respondent authorities and has also won many national and international awards.

7. He submits that the petitioners' apprehension is misplaced and he has instructions to state that the Respondent No. 4 would also put an adequate disclaimer in the Trailor as well as in the Film that the Movie is a work of fiction and is an adoption of the Malayalam movie, namely, Joseph.

8. Considering the above that the movie is undisputedly a remake of Malayalam movie, namely, *Joseph*, which has since been released and not been banned by any authorities and also the fact that the Respondent No. 4 has undertaken to put a disclaimer that the movie is a work of fiction and is being adopted from the original film Joseph, in the opinion of this Court, no orders are required to be passed in the present petition.

9. Learned counsel for the Respondent No. 1 submits that no permission has been granted to the film at this stage.

10. Be that as it may, the present petition is disposed of only considering the apprehension raised by the petitioners and the undertaking as noted on behalf of Respondent No. 4 that an

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appropriate disclaimer will be put in the Trailor as well as in Film that the movie is a work of fiction and is only an adoption of the original Malayalam movie, namely, Joseph.

11. Accordingly, the petition is disposed of, in terms of the undertaking as recorded above.

AMIT MAHAJAN, J

NOVEMBER 17, 2026
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